

**ODR**

**Report on Remittances for Overseas Direct Investment by  
Authorised Dealers**

All amounts in Foreign Currency(FCY) and Indian Rupees (INR) should be in thousand only.
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<b>For use by RBI only</b>													
Date of Receipt										Inward No.			
Identification No.													

Name and address of the authorised dealer :	_____
	_____
	_____
Telephone No. :	_____
FAX No. :	_____
e-mail :	_____
A.D. Code :	_____.

If the investment is in the existing JV/WOS, please indicate Identification/Approval No. already allotted :													
No.													

**I. GENERAL**

Nature and category of the investment [Please tick ( ✓ ) the appropriate box] :			
<b>A. Fresh Proposal</b>		<b>B. Supplementary Proposal</b>	
(i) Participation in JV abroad		(i) Enhancement of equity in existing JV/WOS abroad	
(ii) Contribution in WOS		(ii) Grant/enhancement of loan in existing JV/WOS	
(iii) Full/partial* takeover of an existing foreign concern		(iii) Extension/enhancement of guarantee	
(iv) Acquisition of a company overseas through bidding or tender procedure		(iv) Others (Please specify)	

(\* Strike out whichever is not applicable)

**II. PARTICULARS OF INDIAN PARTY**

(a) Name and Address of the _____	
Indian party _____ _____	
Telephone No. : _____	
FAX No. : _____	
e-mail : _____	
(b) Status*	
(c) Name of the Industrial House/Group to which the Indian party belongs	
(d) (i) Existing line of activity of the Indian party (Please tick the appropriate box)	(ii) Brief particulars of the products manufactured/goods traded/services rendered
Manufacturing	
Trading	
Financial Services	
Non-Financial Services	
Others (please specify)	
(e) Years of experience in the existing line of activity :	

\* (a) Public Ltd. Company (1), (b) Private Ltd. Company (2)  
(c) Public Sector Undertaking (3), (d) Others (4)  
(Please specify)

**III. PARTICULARS OF THE FOREIGN PARTNER/CONCERN(in case of JV)**

(a) Details of the foreign partner/concern	
Name	: _____
Address	: _____ _____
Telephone No.	: _____
FAX No.	: _____
e-mail	: _____
(b) Years of experience in the proposed field of collaboration :	

**IV. PARTICULARS OF JV/WOS**

(i) Name and Address of the _____ JV/WOS _____ _____	
Telephone No. :	_____
FAX No. :	_____
e-mail :	_____
(ii) Country of location:	
(iii) Line of activity of the JV/WOS (Please tick the appropriate box)	(iv) Brief particulars of the products manufactured/ goods traded/services rendered
(a) Manufacturing	
(b) Trading	
(c) Financial Services	
(d) Non-financial Services	
(e) Others ( Please specify)	
(v) Percentage holding by Indian Party (in case of JV) :	Percentage holding by foreign partner (in case of JV) :
(vi) Time-frame for implementation of the project :	
(vii) Accounting year followed in the host country :	

**V. PROFITABILITY PROJECTIONS OF THE OVERSEAS JV/WOS**

(Amount in FCY)\*\*

	Years of Operation					Total
	1	2	3	4	5	
(a) Gross sales/turnover						
(b) Net Profit(Loss)						
(c) Dividend						
(d) Net worth						

**VI. PROJECTED REPATRIABLE ENTITLEMENTS**

(Amount in FCY)\*\*

	Years of Operation					Total
	1	2	3	4	5	
(a) Dividend						
(b) Others (Please specify)						
<b>Total</b>						

**VII. PROJECTED NON-EQUITY EXPORTS**

(Amount in INR)

	Years of Operation					Total
	1	2	3	4	5	
FOB Value						

**VIII. DETAILS OF REMITTANCES EFFECTED**

Investments under Automatic Route/approval issued by Reserve Bank (Strike out whichever is not applicable)			
Currency**			
Amount of the proposed investment :			
Equity	Loan	Guarantee(Invoked)	Date of Remittance
Details of actual remittance effected :			
(a) From EEFC A/c.			
Equity	Loan	Guarantee(Invoked)	Date of Remittance
(b) By Market Purchases			
Equity	Loan	Guarantee(Invoked)	Date of Remittance
(c) From the ADR/GDR funds parked in India/outside India (Strike out whichever is not applicable)			
Equity	Loan	Guarantee(Invoked)	Date of Remittance
(d) Capitalisation of Exports/Other dues			
Date of capitalization:		Amount:	
(e) Guarantee issued:		Amount:	

@ Please specify the other dues being capitalised viz., royalty, technical know-how fee, consultancy fees, etc.

\*\* Please indicate name of the foreign currency(FCY) as per SWIFT code.

We hereby confirm that the remittance\* has been allowed under the Automatic Route based on the certification given by the statutory auditors (in form **ODA**) confirming compliance with the prescribed terms and conditions by the Indian party/\*is in accordance with the terms and conditions of the approval letter issued by the Reserve Bank./\*in respect of the invoked guarantee has been made after satisfying that the claim is in conformity with the terms and conditions of the guarantee issued to/on behalf of the JV/WOS abroad.

\* strike out whichever is not applicable

<b>Stamp/Seal</b>
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Place \_\_\_\_\_

Date \_\_\_\_\_

\_\_\_\_\_  
Signature of the Authorised Official  
of the Bank

Name : \_\_\_\_\_

Designation : \_\_\_\_\_

Tel.No. : \_\_\_\_\_

FAX No. : \_\_\_\_\_

**Note** :

This form should be forwarded to the Overseas Investment Division, Central Office, Exchange Control Department, Reserve Bank of India, Amar Building(Third Floor), Fort, Mumbai 400 001 **immediately** after making the remittance/capitalisation of exports, other dues, etc.